

`ITEM NO.35

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.10536/2023

(Arising out of impugned final judgment and order dated 01-03-2023 in A482 No. 40808/2022 passed by the High Court Of Judicature at Allahabad)

SANUJ BANSAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 158059/2023 - EXEMPTION FROM FILING O.T.)

Date : 12-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Vinay Prabhakar Navare, Sr. Adv.
Ms. Anushri Singh, Adv.
Ms. Rashmi Singh, AOR
Mr. Ashish Kumar Pandey, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Divyanshu Sahay, Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Sumit Arora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have perused the affidavit of Shri Prashant Kumar, Director General of Police, Uttar Pradesh. He has stated that in the State of Uttar Pradesh, confessional statements are not being recorded by the Investigating officers and the present case is an exception

where charge-sheet contains alleged confessional statements of the accused recorded by the police. He has assured that appropriate action will be taken against the concerned Investigating Officer.

It is obvious that confessional statements recorded by the Police Officers which are part of the charge-sheet cannot remain a part thereof and the same must be ignored. The Trial Court to take note of this.

List the petition for hearing on 15th October, 2024.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)